

[Shri Satish Chandra]

- (5) Report (1957) of the Tariff Commission on the continuance of protection to the Grinding Wheels Industry
- (6) Government Resolution No 16(1) TP/57, dated the 30th July, 1957 [Placed in Library. See No S-160/57]

AMENDMENT TO COAL MINES PITHEAD BATH RULES

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to lay on the Table, under sub-section (7) of section 59 of the Mines Act, 1952, a copy of the Notification No SRO 2156, dated the 29th June, 1957, making certain further amendment to the Coal Mines Pithead Bath Rules, 1946

[Placed in Library See No S-161/57]

PARLIAMENTARY COMMITTEES—SUMMARY OF WORK

Secretary: Sir, I beg to lay on the Table a copy of the "Parliamentary Committees—A Summary of Work", pertaining to the First Session of Second Lok Sabha

[Placed in Library See No S-162/57]

BUSINESS ADVISORY COMMITTEE  
FIFTH REPORT

12 12 hrs.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move

"That this House agrees with the Fifth Report of the Business Advisory Committee presented to the House on the 2nd August, 1957"

Mr. Speaker: The question is

"That this House agrees with the Fifth Report of the Business Advisory Committee presented to the House on the 2nd August, 1957"

The motion was adopted

ESSENTIAL SERVICES MAIN-  
TENANCE BILL

Mr. Speaker: The House will now take up the Essential Services Maintenance Bill for consideration and passing. The hon. Home Minister may move the motion

Shri Narayankutty Menon (Mukandapuram) Sir, I rise on a point of order

Mr. Speaker: No motion has been moved, what point of order can there be?

Shri V. F. Nayar (Quilon) When once the motion is moved it becomes the consideration stage. My point of order is that the consideration stage cannot be had now, because you will find, Sir,

Mr. Speaker Find from what?

Shri V. P. Nayar: Sir, I want to point out that this is in violation of article 117(3) of the Constitution which makes it mandatory that the President's recommendation should also be attached to Bills of this kind. We find that there is no President's recommendation attached to this Bill. I will state the point very briefly, as you have directed. Here is a Bill

Mr. Speaker On what ground does it require the President's recommendation?

Shri V. P. Nayar That is the point

Mr. Speaker. Let him state the point, and elaborate it if I want it later on

Shri V. P. Nayar: The point is, it involves a certain expenditure which has not been anticipated or provided for elsewhere. Here is a Central legislation making a special penal provision. As you know, Central Government employees are working in thousands in various States. If as is contemplated, the strike takes place, the various State Governments have necessarily to proceed against those who are prohibited from join-